Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs
Office of the Commissioner
Customs: Air Cargo Export
New Customs House,
New Delhi – 110037
E-mail-ace.aeo2018@gmail.com

Date: 05.2018

1. Mahanidhesh, Narcotics Control Bureau, Ministry of Home Affairs, West Block, No. 1, Wing No. 5, R.K. Puram, New Delhi -110066
2. The Director General, Directorate of Revenue Intelligence, I.P. Bhawan, I.P. Estate, New Delhi -110002
3. The Director General, Directorate General of Goods & Service Tax Intelligence, West Block VIII, Wing No. VI, 2nd Floor, R. K Puram, New Delhi -110066
4. The Commissioner, Directorate of Legal Affairs, /4th Floor, RajendraBhawan, 210, DeendayalUpadhyayMarg, New Delhi -110002
5. The Additional Director General, Directorate General of Systems, Risk Management Division, 13, Sir Vithaldas Thackersey Marg, OppPatkar Hal, New Marin Lines, Mumbai-400020
6. All Chief Commissioners, Customs, Goods & Service Tax (Audit).
M/s Matrix Clothing Pvt Ltd have applied for AEO certification in terms of CBEC Circular No. 33/2016-Cus., dated 22/07/2016 (available on CBEC website).

A list of units of M/s Matrix Clothing Pvt Ltd, and its Board of Directors/Proprietors/Partners/Company Secretary is enclosed as Annexure- A&B.
Further, it is also requested that details regarding below mentioned points may be intimated to the undersigned positively within 21 days of receipt of this letter vide post or through e-mail address given above (header of the letter).

i. Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

ii. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

iii. Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under the Customs Act, 1962 (other than those mentioned in Point i & ii above) during the last three financial years. The ratio of such disputed duty demanded or drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may please be communicated. In case any fresh/new SCN is issued in future, the same may be intimated/endorsed to this office, so that the status/accreditation can be reviewed.

(4) उक्त परिस्थिति के पैरा 3.2 के संबंध में विगत तीन वर्षों हेतु पार्टी द्वारा प्रस्तुत अनुपालन रिकॉर्ड की बैकग्राउंड जांच करने हेतु यह विवरण आवश्यक है। यदि उपयुक्त निष्ठरित समायोजन तक जवाब प्राप्त नहीं होता है तो यह मान लिया जाएगा कि आवेदक को ए.ई.ओ. स्टेट्स प्रदान करने में आपको कोई आपत्ति नहीं है।

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the said circular. In case no reply is received within the aforesaid stipulated time period it will be presumed that you have no objection in granting ‘AEO’ status to the applicant.

(5) इसके अतिरिक्त, यदि आवेदक के अपवाद संबंधी कोई मामला आपकी नोटिस में अभी आया है अथवा भविष्य में आए तो उसकी सूचना भी हमें भेजें।

Moreover, if any incidence of dis-reputation of the applicant comes to your notice now or in future, the same may also be informed to us.

(6) यह पत्र ए.ई.ओ. कार्यक्रम प्रबंधक के अनुमोदन से जारी किया जा रहा है।

This issue with the approval of AEO Programme Manager.

जब्ती /Yours faithfully,

संलग्नक: अनुलग्नक A & B
Encl: Annexure- A & B

( माजिद खान / Mazid Khan)
(उप-आयुक्त / Deputy Commissioner)
FORM RC
Central Excise Registration Certificate
[Under Rule 9 of the Central Excise Rules, 2002]

This is to certify, subject to conditions specified below, that

M/s MATRIX CLOTHING PRIVATE LIMITED, MANUFACTURING OF EXCISABLE GOODS (name and style in which the Registrant is likely to carry out business) (in case of a proprietary concern or business owned by a Hindu Undivided Family, the name of proprietor/Hindu Undivided Family, as the case may be, shall also be indicated) is/are registered for OPERATING AS A MANUFACTURER OF EXCISABLE GOODS (type of business) at MATRIX CLOTHING COMPLEX, MATRIX CLOTHING PRIVATE LIMITED, KHANDSA ROAD, MOHAMMADPUR, GURGAON, GURGAON, HARYANA (address of the business premises) on the basis of the application received in this office on 03/03/2016 (date of receipt).

Registration Number is AABCIVI8475BEM002

Signature of the Deputy Commissioner of Central Excise or Assistant Commissioner of Central Excise (with name and official seal)

Date of Issue of Original RC : 04/03/2016
Date of Last Amendment of RC : -
Place : GURGAON

Conditions
1. This Registration Certificate is valid only for the premises and purposes specified in the application.
2. Registration certificate is not transferable.
3. No corrections in the certificate will be valid unless the request for any correction/change is applied for and the same is acknowledged.
4. This certificate shall remain valid till the Registrant carries on the activity for which it has been issued or surrenders it or till it is revoked or suspended.
5. The grant of this certificate shall be without prejudice to the rights of any other person(s) over the registered premises or purpose to which such person may be lawfully entitled.

Notes
1. This is a system generated copy of Registration certificate. Hence, there is no need for signature/stamp of the officer on it.
2. The Registration is subject to post facto verification of the details by the proper officer.

FOR MATDIA Correction
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<th>S.NO.</th>
<th>NAME</th>
<th>PAN</th>
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<td>1</td>
<td>GAUTAM NAIR</td>
<td>AAAPN0715F</td>
<td>APPT.NO. -107-B, BEVERLY PARK-1, M.G.ROAD, NEAR METRO STATION DLF PHASE-2, GURGAON, GALLERIA DLF-IV, HARYANA-122009</td>
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<td>2</td>
<td>RAJEEV DHAWAN</td>
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<td>ANIL TONDON</td>
<td>AACPT8225E</td>
<td>407/9, HERITAGE CITY, MEHRAULI ROAD, GURGAON, HARYANA-122002</td>
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<td>AADPG8630K</td>
<td>552, THE EXCELLENCE APARTMENT, PLOT NO.4 SECTOR-18A, DWARKA DELHI-110078</td>
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<td>5</td>
<td>VIKRAM NAIR</td>
<td>AABPN6132H</td>
<td>LCG-03, PENT HOUSE C LABURNUM, CONDOMINUM COMPLEX, SECTOR-28, GURUGRAM, HARYANA-122002</td>
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